

Central Administrative Tribunal, Principal Bench

R.A. No. 18/2001 and MA 31/2001 In  
O.A. No. 198/98 ( 198/98 )

New Delhi this the 19th day of February, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)  
HON'BLE MR.S.A.T.RIZVI, MEMBER(A)

(15)

Shri Sunder Shyam ..Original  
Applicant/Respondents in the RA

Versus

Union of India & Others Petitioner in the RA

Order By Circulation

Hon'ble Mr. Kuldip Singh, Member (J)

RA 18/2001 has been filed by the respondents for review of the order passed in OA 198/98 on 7.9.2000.

2. After going through the RA, we find that the petitioners have been unable to point on any error apparent on the face of record which may call for review of the order and moreso the counsel for the petitioners was present when the OA was disposed of. Accordingly, RA does not fall within the ambit of Order 47 Rule 1 CPC read with Rule 22(3)(f)(i) of the Administrative Tribunal's Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.

( S.A.T. Rizvi )

Member(A)

( Kuldip Singh )

Member(J)

/Rakesh